

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL No. 318 of 2018 &
IA NOS. 1137 & 1138 OF 2018

Dated: 26th October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of :

Clean Max Power Projects Private Limited & Ors. Appellant(s)
Versus
Bangalore Electricity Supply Company Limited & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Mohit Kumar
Mr. Hemant Manjani

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Ms. Garima Jain for R-1

ORDER
IA NO. 1138 OF 2018

(Appli. for exemption from filing certified copy of the impugned order)

We have heard learned counsel, Mr. Mohit Kumar, appearing for the Appellant.

The learned counsel appearing for the Appellant submitted that the exemption from filing certified copy of the Impugned Order in the Appeal may be granted.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after careful perusal of the application explaining the reasons for exemption from filing certified copy of the Impugned Order in the Appeal, we find that sufficient grounds are made out. The same is accepted and the IA is allowed.

APPEAL No. 318 of 2018

Admit.

Issue notice to the Respondents.

The learned counsel appearing for the Respondent No. 1 prays for four weeks' time to enable him to file the reply.

Submission made by the learned counsel appearing for the Respondent No. 1, as stated above, is placed on record.

The learned counsel appearing for the Respondent No.1 is permitted to file reply on or before 26.11.2018 after serving copy to the learned counsel for the Appellant. Thereafter, rejoinder, if any, may be filed on or before 31.12.2018, after serving copy to the learned counsel for the appearing Respondent.

Relist the matter on **04.01.2019** as requested by the learned counsel appearing for both the sides.

In the meantime, Respondent No.1 is directed not to precipitate in the matter till 04.01.2019.

(S.D. Dubey)
Technical Member
Pr/js

(Justice N.K. Patil)
Judicial Member